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IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-548/ND/2018

In the matter of :
JMS Steel & Power Corporation
Vs.
Mapple Realcon (P) Ltd

....PETITIONER
.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 23.8.2018

Coram :

Dr. Deepti Mukesh,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner/Op. Creditor: Ms. Akanksha Singh, Ms. Amal Merin Kurian, Advocates
for Op. Creditor

For the Respondent/Corporate Debtor : Mr. Kartik Sarin, Proxy Counsel
For the Intervener :

ORDER

The Proxy Counsel appears on behalf of the Corporate Debtor and states that instructions were received that talks for negotiations are going on. Ld. Counsel for the applicant denies the same statement. Let reply be filed within a week with an advance copy to the other side and Rejoinder thereafter be filed within a period of one week.

List pn 13.9.2018

— Sd —
(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

— Sd —
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit